

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) The question of switch-over of oil-based plants of the following two categories is under consideration of the Government:—

(i) Units which can switch-over to coal with minor modifications; and

(ii) Units which can switch-over to coal on an immediate basis provided supplies of coal of requisite quality and quantity are assured.

(b) Consumption of FO in the above industries in respect of units consuming 3000 Kls each per annum or more amounts to 9,85,600 KLS based on the consumption during 1973.

Export of Railway Scrap Iron and Steel and non-Ferrous Metals

166. SHRI KALI MUKHERJEE:  
SHRI KRISHAN KANT:  
SHRI V. B. RAJU:  
SHRI A. G. KULKARNI:  
SHRI CHANDRA SHEKHAR:  
SHRI GURMUKH SINGH MUSAFIR:  
SHRI J. S. TILAK:  
DR. Z. A. AHMAD:

Will the Minister of RAILWAYS be pleased to refer to the answer to Starred Question No. 7 given in the Rajya Sabha on the 12th November, 1973 and state whether scrap iron, steel and non-ferrous metal with the railways is exported after meeting the indigenous requirements thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): Further to the reply given to Starred Question No. 7 on 12th November, 1973 it is stated that the Railways are not exporting any scrap iron, steel and non-ferrous metal. Scrap available after meeting Railways' own requirements is disposed of through sale by auction or tender.

Introduction of free luggage trolley service

167. SHRI SANDA NARAYANAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that free luggage trolley service has been introduced at Secunderabad Railway Station by the South Central Railway on an experimental basis;

(b) if so, how far the scheme has been successful and whether Government propose to introduce the scheme in other zones of the railway also; and

(c) if the answer to part (b) above be in the negative what are the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) The scheme is proving popular at Secunderabad Station and the same has already been introduced at some selected stations on the other railways also on an experimental basis.

(c) Does not arise.

Indo-Nepal Cooperation for Hydro-Electric Generation Projects

168. MISS SAROJ PURUSHOTTAM KHAPARDE:

- SHRI IBRAHIM KALANIYA:  
SHRI N. R. CHOUDHURY:  
SHRI VITHAL GADGIL:  
SHRI MAQSOOD ALI KHAN:  
SHRI SARDAR AMJAD ALI:  
SHRI HARSH DEO MALAVIYA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there is any proposal under Government's consideration regarding Indo-Nepal Cooperation for hydro-electric generation project; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDESHWAR PRASAD): (a) and (b) Yes. Sir. India and Nepal have agreed to cooperate in the investigation of the Karnali Hydro-Electric Project. Indian Experts will be associated with the further investigations for this Project. Nepal is also requesting India to nominate a Member on the Karnali Executive Board.

India has agreed to provide all assistance to Nepal for the early implementation of the Devighat Hydro-Electric Project.

Recommendations of Study Team on Coal Transport Planning

169. SHRIMATI SUMITRA G. KULKARNI:  
SHRIMATI RATHNABAI SREENIVASA RAO:  
SHRIMATI SUSHILA SHANKAR ADIVAREKAR:  
SHRI M. S. ABDUL KHADER:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have since examined the recommendations of the Study Team on Coal Transport Planning; and

(b) if so, what are the decisions taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) The Reports submitted by the Study Teams on Coal Transport Planning are under consideration of the Government.

#### Shortfall in Power Generation

170. SHRI KALI MUKHERJEE:

SHRI A. G. KULKARNI:

SHRI CHANDRA SHEKHAR:

SHRI V. B. RAJU:

SHRI GURMUKH SINGH MUSA-FIR:

DR. Z. A. AHMAD:

SHRI J. S. TILAK:

SHRI KRISHAN KANT:

SHRI SITARAM KESRI:

SHRI K. L. N. PRASAD:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the shortfall in power generation at present;

(b) what will be the requirement of power for the first year of the Fifth Five Year Plan; and

(c) what will be the shortfall then?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDESHWAR PRASAD): (a) A shortfall of about 22 million units per day is anticipated during the month of February, 1974.

(b) The power requirement during the first year of the Fifth Five Year Plan is estimated at 17,000 MW.

(c) A shortfall of about 2700 MW is anticipated during the first year of the Fifth Plan.

#### Shifting of registered offices by Companies

171. SHRI KALYAN ROY: Will Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of Companies which have shifted their registered offices in 1972 and 1973 from Calcutta, Delhi, Bombay, Assam to other places; and

(b) whether Government propose to enforce any curbs to discourage such moves?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b) As the Law stands at present, the Central Government has no power to interfere in the shifting of registered offices of Companies from one

State to another. Under Section 17 of the Companies Act, the power in this regard is vested in the High Court which is required to issue a notice of the relevant application to the Registrar of Companies concerned under sub-section (4) of Section 17 of the Act. After taking into account suggestions, objections, if any, filed by the Registrar, the Court passes orders on merits either confirming or rejecting the proposal. Under the provisions of clause 5 of the Companies (Amendment) Bill, 1972, as reported by Joint Select Committee of both Houses of Parliament and pending before the Lok Sabha, the powers vested in the Court under Section 17 of the Act is proposed to be conferred on the Company Law Board. According to information readily available, sixteen Companies shifted their registered office from West Bengal to other States during the year 1972. Information regarding Assam, Delhi and Bombay is being collected and will be placed before the Table of the Rajya Sabha.

Transfer of registered office of a Company outside the local limits of any city town or village to any other place in the same State, may be done by a Company, by virtue of a special resolution passed by the Company, as provided for in section 146 of the Act. Permission of no other authority is required for such transfer.

#### Slow Progress in Implementation of Irrigation Projects

172. SHRI M. K. MOHTA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that there has been very slow progress in the execution of the various irrigation projects in the country;

(b) if so, the reason for the slow progress of the projects; and

(c) the steps taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDESHWAR PRASAD): (a) to (c) The Fourth Plan envisaged an addition of 4.8 million ha. from the major and medium schemes with an outlay of Rs. 951 crores. The actual expenditure during the plan is, however, likely to be about Rs. 1,170 crores while actual additional potential to be added would be about 3.3 million ha. The disparity of reduced physical achievement against enhanced financial expenditure is primarily due to the steep rise in the costs of several projects. Apart from the increase in the cost of materials and labour, other important contributory factors in a number of cases